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a Real Time Computer UNIVAC 1100/82, which is being installed in Delhi, This will connect the 4 major airports in a phased manner. Air India is installing a UNIVAC 1100/62 Real Time Computer at Bombay.

Effect of Ban on Import of Tallow on Industries

2190. SHRI NIREN GHOSH: SHRI SOMNATH CHATTERJEE: Will the Minister of COMMERCE be pleased to state:

- (a) whether there is any industry which is totally dependent upon tallow as its input for their finished products;
 - (b) if so, the names of those industries:
- (c) how these industries are going to survive after total ban on the import of tallow, details thereof;
- (d) whether Government have any alternate plan for these industries; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) and (b) Animal tallow can be used in the production of soap, grease, etc.; but these industries are not totally dependent on animal tallow as they can use substitute matarials also.

(c) to (e) To increase indigenous availability of raw materials for these industries, the State Trading Corporation of India has been authorised to import 12,900 MT of palm fatty acid distillate and split palm steerine fatty acid of vegetable origin of the specifications for the period January-March, 1984 for specified industrial use.

Request of Indians working in Gulf Countries to Buy Goods at Reduced Duty

2191. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of FINANCE be pleased to state:

- (a) Whether the Indian working in Gulf countries have requested that they may be allowed to buy in India goods being exported from India at reduced rate of duty by paying in foreign exchange; and
- (b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA): (a) and (b) Yes, Sir, A representation has been received from Indians working in Gulf-countries to the effect that Government of India should allow the nonresident Indians to buy Indian products from India itself at the prevailing export price by paying foreign currency through Banking Channel and Import Indian Products to India with out customs duty. The requests have not been found to be acceptable. It may, however, be stated that under Section 20 of the Customs Act, 1962 goods of Indian Origin on re-importation are liable to Customs duty equivalent only to the excise duty leviable on such goods subject to the conditions laid down in the said provisions of the Customs Act, 1962.

Further Facilities for 100 per cent Export Units

2192. SHRI E. BALANANDAN: Will the Minister of COMMERCE be pleased to state :

- (a) whether Government have decided to give further facilities to 100 per cent exporunits in order to make them more viable;
- (b) if so, details of the further facilities being provided; and
- (c) the other facilities being enjoyed by these units, details thereof?

THE MINISTRY OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir. Government have decided to give further facilities to 100 per cent export oriented units.

(b) and (c) The new facilities being made available to units approved under the